

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(8)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/499/ (IB)/2017
NAME OF THE PETITIONER(S) : FOSECO INDIA LTD
NAME OF THE RESPONDENT(S) : EVERON CASTINGS PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S.V. Ravin Rathinam,
i/o. B. Kothikayan

for Respondent

B. Kothikayan

Rohit Chandra

Per 1

Rohit

ORDER

Counsels for both the parties are present. It is on record that the Corporate Debtor had agreed to make payment of the outstanding debt. He has also given five cheques in total and out of five, three cheques have been dishonoured. Now, the Counsel for the Corporate Debtor has brought one DD for an amount of Rs.3,50,000/-. Counsel for the Applicant did not accept the same. Counsel for the Corporate Debtor had prayed for one week to arrange D.D. for an amount of Rs.30 lakhs. Last and final opportunity is given to the Corporate Debtor to make payment of the outstanding debt failing which the matter shall be taken up for final hearing. Put up on **27.11.2017 at 10.30 A.M.**

S.V.
MEMBER (TECHNICAL)
ghk

S.V.
MEMBER (JUDICIAL)